

In the High Court of Judicature, Bombay.

Fri day, the 8th day of July 1864.

SPECIAL APPEAL No. 134 of 1864.

Ravji Ranaji Dange deceased
his heir and grandson Yeshwant- Appellant
rav Lukshman Dange of Ahmed-
nagar District. (Original Plaintiff.)

versus

Kadurbhai W^d Muhamud
Ruzak Bohori of the Ahmed- Respondent
nagar District (Original Defendant.)

Rs. 137-2-11

The claim in the Original Suit was to obtain possession of
3 rooms of a house -

In Appeal No. 232 of 1863 the judge
of the District of Ahmed Nagar at Ahmed Nagar affirmed
the Decree of the Moonsiff of Ahmed Nagar who had repeated the
claim

A Special Appeal was preferred in the High Court on the grounds that (1) a
substantial error in law in the investigation
has been made which has produced error
in

in the decision of the case upon its merits in that the District Judge was in error in not giving preference to Appellants mortgage bond which is registered over Respondents mortgage bond which is not registered that (2) the mortgage bond of Shuke 1772 does not cancel the one of 1760 that (3) the District Judge was erroneously given preference to the Respondents ^{claim} to retain possession of the house on the ground that the latter has obtained a prior judgment.

The Court confirm the decree of the District Judge. costs on Special Appellant.

~~APPELLANT~~

Appy Puchan

Lawrence S. Puchan

Bill of costs

By the Appellant

In the District

In the Principal Sader Amman's Court (including 21. 17.
ing Vichoolo fee)

In Judge's Court (including v. fee) 14. 1. 10 35. 3. 5.

In this Court.

Stamp for Mms. of Special app. 6	8 "
Stamps for Copies of decree & judgment	4 "
D _u for two Vichalutnamas	4 "
Boats for Process and Postage	1-1 "
Sectioner's Fee	1. 4 "
Vichoolo fee	<u>4. 1. 00</u> 22. 6. 10

Supers 57 10. 3.

B₄

